[Shri Rajkumar Dhoot]

people to participate in water conservation movement and plantation of trees in a big way and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRI RAJKUMAR DHOOT: Sir, I introduce the Bill.

The High Courts (Use of Official Languages) Bill, 2016

श्री भूपेंद्र यादवः (राजस्थान)ः महोदय, मैं प्रस्ताव करता हूं कि उच्च न्यायालयों की कार्यवाहियों में राजभाषा का प्रयोग तथा तत्संसक्त और उसके आनुषंगिक विषयों का उपबंध करने के लिए एक विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

श्री भूपेंद्र यादवः महोदय, मैं विधेयक को पुरःस्थापित करता हूं।

The Constitution (Amendment) Bill, 2016 (Amendment of Article 324)

SHRI SHANTARAM NAIK (Goa): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI SHANTARAM NAIK: Sir, I introduce the Bill.

The National Waterways (Amendment) Bill, 2016

SHRI SHANTARAM NAIK (Goa): Sir, I move for leave to introduce a Bill to amend the National Waterways Act, 2016.

The question was put and the motion was adopted.

SHRI SHANTARAM NAIK: Sir, I introduce the Bill.

The Constitution (Amendment) Bill, 2016 (Amendment of Article 51A)

SHRI SHANTARAM NAIK (Goa): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI SHANTARAM NAIK: Sir, I introduce the Bill.

The Central Himalayan States Development Council Bill, 2016

श्री प्रदीप टम्टा (उत्तराखंड): महोदय, मैं प्रस्ताव करता हूं कि केंद्रीय हिमालयी क्षेत्र के अंतर्गत आने वाले पर्वतीय राज्यों के संतुलित एवं चहुंमुखी विकास हेत् विकास योजनाएं और स्कीमें तैयार करने तथा उनके कार्यान्वयन की निगरानी करने के लिए केंद्रीय हिमालयी राज्य विकास परिषद् नामक एक परिषद् की स्थापना करने तथा तत्संसक्त और उसके आनुषंगिक विषयों का उपबंध करने के लिए एक विधेयक को पुरःस्थापित करने की अनुमित दी जाए।

The question was put and the motion was adopted.

श्री प्रदीप टम्टाः महोदय, मैं विधेयक को पुरःस्थापित करता हूं।

The Voluntary Organisation (Regulation) Bill, 2016

श्री प्रदीप टम्टा (उत्तराखंड)ः महोदय, मैं प्रस्ताव करता हूं कि स्वैच्छिक संगठनों की मान्यता और उनका विनियमन तथा तत्संसक्त अथवा उसके आनुषंगिक विषयों का उपबंध करने के लिए एक विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

श्री प्रदीप टम्टाः महोदय, में विधेयक को पुरःस्थापित करता हूं।

The Abolition of Capital Punishment Bill, 2016

श्री प्रदीप टम्टा (उत्तराखंड): महोदय, मैं प्रस्ताव करता हूं कि भारत में मृत्युदण्ड का उत्सादन करने के लिए एक विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

श्री प्रदीप टम्टाः महोदय, में विधेयक को पुरःस्थापित करता हूं।

MR. DEPUTY CHAIRMAN: Now, 'The Children with Specific Learning Disabilities (Identification and Support in Education) Bill, 2016. Shrimati Vandana Chavan, not present. The All-India Institute of Medical Sciences (Amendment) Bill, 2016. Dr. Kanwar Deep Singh, not present.

The Indian Penal Code (Amendment) Bill, 2016

SHRI HUSAIN DALWAI (Maharashtra): Sir, I move for leave to introduce a Bill further to amend the Indian Penal Code Bill, 1860.

The question was put and the motion was adopted.

SHRI HUSAIN DALWAI: Sir, I introduce the Bill.

The Code of Criminal Procedure (Amendment) Bill, 2016

SHRI HUSAIN DALWAI (MAHARASHTRA): Sir, I move for leave to introduce a Bill further to amend the Code of Criminal Procedure. 1973.

The question was put and the motion was adopted.

SHRI HUSAIN DALWAI: Sir, I introduce the Bill.